COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 172 OF 2017 & IA NOS. 872 & 906 OF 2017

Dated: 30th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of: Coastal Gujarat Power Limited			Appellant(s)
Vs. Central Electricity Regulatory Cor	nmission & Ors.		Respondent(s)
Counsel for the Appellant(s) :	Mr. Apoorva Misra		
Counsel for the Respondent(s) :	Mr. Shubham Arya for R-2 to 5 & 8 to 9		
	Ms. Swapna Seshadri Ms. Neha Garg for R-2		
	Ms. Nikita Choukse Ms. Anshula Lardiya for R-	3	

<u>ORDER</u>

IA NOs. 872 & 906 OF 2017 (Applns. for condonation of delay in filing reply)

Delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

APPEAL NO. 172 OF 2017

Learned counsel for respondent Nos. 3 to 5 seeks three weeks time to file Vakalatnama as well as reply. He may file the same on or before 21.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd